

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 1791 of 2021

1. Chinta Devi
2. Manzoor Ansari @ Md. Manzoor Ansari
3. Kangres Mistri @ Kangress Mistri
... Petitioners

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : M/s R.S. Mazumdar, Sr. Adv
Rohan Mazumdar, Nishant Kr. Roy, Advs.
For the State : Mr. B.N. Ojha ,Addl. P.P.

02 / 25.03.2021

Heard the parties through Video Conferencing.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Tisri P.S. Case No. 99 of 2020 registered under Sections 188/420/34 of the Indian Penal Code.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioner no. 1 being the village *Mukhiya*, petitioner no. 2 being the *Panchayt Sevak* and petitioner no. 3 being the *Gram Rojgar Sevak*, in criminal conspiracy with the co-accused, have used JCB machine for construction of *dova* under MNREGA scheme and about Rs. 48,000/- have been paid to them. It is then submitted that the allegations against the petitioners are all false. It is next submitted that the petitioners are ready to co-operate with the investigation of the case and also undertakes to deposit Rs. 48,000/- jointly with the Block Development Officer, Tisri in the district of Koderma hence, the petitioners be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners.

Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioners shall be released on bail on showing the proof of depositing Rs. 48,000/- jointly with the Block Development Officer, Tisri in the district of Koderma and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M., Giridih in connection with Tisri P.S. Case No. 99 of 2020 subject to the condition that the petitioners will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-